

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
and
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.2339/Del./2018
(ASSESSMENT YEAR : 2014-15)**

Shri Vikram Chawla,
III-5/47, Sham Singh Street,
Gopi Nath Bazar, Delhi Cantt.,
New Delhi – 110 010.

vs.

ITO, Ward 1(1)(1),
International Taxation,
New Delhi.

(PAN : ABIPC4672R)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Ajay Singh, CA

REVENUE BY : Ms. Sangeeta Yadav, Senior DR

Date of Hearing : 03.03.2022

Date of Order : 03.03.2022

ORDER

PER AMIT SHUKLA, JM :

Aforesaid appeal has been filed by the assessee against the impugned order dated 03.01.2018 passed by the ld. CIT(A)-42, New Delhi for the quantum of assessment passed under section 143(3) of the Income-tax Act, 1961 (for short 'the Act') for the assessment year 2014-15.

2. Ld. Counsel for the assessee filed an application dated 28.12.2021 seeking withdrawal of the appeal on the ground that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Forms 3 & 4..

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order was pronounced on 3rd day of March, 2022.

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Dated: 03.03.2022
TS**

Copy forwarded to:
1.Appellant
2.Respondent
3.CIT
4.CIT(A)-42, New Delhi.
5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.